



VOLUME VII CALL FOR PAPERS

NLIU-DPIIT IPR CHAIR
PUBLICATION
2026-27

Theme

Contemporary Legal Issues In the
field of Intellectual Property Rights

Sub-Themes

- AI and Intellectual Property
- Patent law and Emerging Technologies
- Trademark, Brands and Consumer Protection
- Trade Secrets and Confidential Information
- IPR Enforcement and Remedies
- IPR and Open Innovation
- Comparative IP Law and Policy
- IPR Policy Reforms in India and Abroad

ABSTRACT SUBMISSION GUIDLINES

**Abstracts (Not more than
300 Words)**

Formatting Guidelines:
Font: Times New Roman.
Font Size: 12-point.
Line Spacing: 1.5

IMPORTANT DATES

**05 SEPTEMBER
2026**
Last Date for
Submission of
Abstracts

**Communication of Abstract
Selection/Rejection**
Within 15 days of abstract submission

01 October 2026
Last Date for Submission
of Full Papers

SUBMISSION LINK

Link for Abstract Submission -

https://docs.google.com/forms/d/e/1FAIpQLScnwgX3TZyCCtT-tfX_LbdtgoikBbjyshE239HsUltzqfAdog/viewform?usp=sharing&ouid=117796274746781191542

FOR MORE INFORMATION
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ABOUT NLIU BHOPAL

The National Law Institute University (NLIU), Bhopal, holds a distinguished position in the landscape of Indian legal education. Established in 1997 through the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam by the Madhya Pradesh State Legislature, it proudly stands as the second National Law University in the country. Since its inception, NLIU has rapidly ascended to become one of India's most reputed and consistently top-ranked law institutions. Its enduring prestige is a testament to its commitment to fostering academic brilliance and producing highly capable legal professionals who contribute significantly to the judiciary, corporate world, and legal practice across the nation.

Recognized by the University Grants Commission (UGC) and the Bar Council of India (BCI), NLIU is committed to shaping legal minds through an interdisciplinary and innovative approach. With a focus on preparing students for the dynamic landscape of modern law, NLIU's curriculum and research initiatives reflect the intersection of traditional legal principles with contemporary challenges.

ABOUT THE DPIIT IPR CHAIR

The Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India, has established an Intellectual Property Rights (IPR) Chair at the National Law Institute University, Bhopal. This initiative is a part of the Scheme for Pedagogy & Research in IPRs for Holistic Education and Academia (SPRIHA), which aligns with the National IPR Policy (2016).

The Chair's primary objective is to foster a vibrant intellectual property ecosystem within the academic and legal communities. It serves as a dedicated platform for promoting excellence in IPR education, research, and outreach. By conducting cutting-edge studies and organizing various events like seminars and workshops, the NLIU-DPIIT IPR Chair aims to bridge the gap between academia and industry. It plays a crucial role in building human capital and creating a conducive environment for innovation, while raising public awareness about the benefits of IP rights.

The Chair is currently helmed by Prof. (Dr.) Mohammad Hussain, DPIIT-IPR Chair Professor at NLIU, Bhopal.

ABOUT THE JOURNAL

The Journal of Intellectual Property Law is an annual, peer-reviewed journal published by the DPIIT IPR Chair at the National Law Institute University, Bhopal. The Journal aims to provide a robust platform for scholarly discourse on intellectual property law and its intersection with policy, technology, and society.

The Journal seeks to bring together diverse perspectives from academicians, legal practitioners, policymakers, industry professionals, researchers, and students. It is committed to publishing high-quality, analytical, and original contributions that address contemporary challenges and developments in intellectual property law. The Journal of Intellectual Property Law invites original, unpublished manuscripts for its upcoming volume. The Journal welcomes submissions on any contemporary and relevant theme relating to Intellectual Property Rights (IPR). Authors are encouraged to explore doctrinal, comparative, empirical, and interdisciplinary dimensions of intellectual property law.

Indicative Themes (Not Exhaustive)

Authors may submit papers on any contemporary topic relating to IPR, including but not limited to:

- Artificial intelligence and intellectual property
- Patent law and emerging technologies
- Trademarks, brands, and consumer protection
- Trade secrets and confidential information
- IPR enforcement and remedies
- IPR and open innovation
- Comparative IP law and policy
- IPR policy reforms in India and abroad

The above themes are indicative and not exhaustive.

Authors may submit papers on any topic of contemporary relevance to intellectual property law.

SUBMISSION GUIDELINES FOR RESEARCH PAPER

- Word Limit: 5,000 – 8,000 words (inclusive of footnotes and abstract).
- Co-authorship: Co-authorship of papers (maximum two authors) between individuals from the same or different institutions is permitted.
- Nature of Manuscript: Manuscripts must be of a highly analytical nature wherein the author(s) arrive at a definite conclusion on the subject-matter at hand.
- Originality: All submissions must be original and unpublished works of the author(s). Submissions must not have been previously published or be under consideration for publication elsewhere. Plagiarism in any form will result in immediate rejection.

Abstract

- Each manuscript must contain an abstract of not more than 300 words.
- The abstract is inclusive of the overall word limit.
- The abstract should clearly state the research question, methodology, key arguments, and conclusions of the paper.
- Keywords: Authors must provide 5-7 keywords along with the abstract.

Citations

- Citations must conform to the standards laid down in the OSCOLA 4th Edition.
- Submissions must use only footnotes as a form of citation.
- Substantive footnoting in the manuscripts is not permitted.
- The word limit is inclusive of footnotes. Strict adherence to the word limit is highly advised.

Formatting

The following format must be strictly adhered to for all submissions:

- **Title**

Times New Roman, size 15, Bold, 2.0 line spacing, centre-aligned

- **Abstract**

Times New Roman, size 12, Italicized, 1.5 line spacing, justified, margins of 2.0

- **Main Body**

Times New Roman, size 12, 1.5 line spacing, justified

- **Headings**

Times New Roman, size 14, 1.5 line spacing, centre-aligned

- **Sub-headings**

Times New Roman, size 13, Italicized, 1.5 line spacing, centre-aligned

- **Footnotes**

Times New Roman, size 10, 1.0 line spacing, justified

- **Margins**

One inch (2.54 cm) on all four sides.

Declaration of Originality

Authors must submit a declaration stating that:

1. The manuscript is the original work of the author(s).
2. The manuscript has not been published previously.
3. The manuscript is not under consideration for publication elsewhere.
4. The author(s) have obtained all necessary permissions for any material used in the manuscript.
5. All sources have been appropriately cited.

Peer Review Process

All manuscripts submitted to the Journal will undergo a rigorous double-blind peer review process. The review will be conducted by experts in the field. The decision of the Editorial Board and reviewers shall be final.

Submission Process

The submission process for the Journal follows:

- Authors are required to submit an abstract of not more than 300 words along with 5-7 keywords.
- The abstract must clearly indicate the research question, methodology, key arguments, and proposed conclusions.
- The Authors are required to submit abstracts through this link.

●Link for Abstract Submission -

https://docs.google.com/forms/d/e/1FAIpQLScnwgX3TZyCCtT-tfX_LbdtgoikBbjyshE239HsUltzqfAdog/viewform

Submission Process

- Authors will be intimated regarding the selection or rejection of their abstract within 5-10 days of the abstract submission deadline.
- Selected authors will be invited to submit the full manuscript for further review.
- Authors whose abstracts have been selected must submit their full manuscripts in accordance with the submission guidelines.
- Authors will be notified regarding the final selection or rejection of their paper after the completion of the peer review process.
- Accepted papers will be published in the upcoming volume of the Journal.

WHO CAN PUBLISH

We invite submissions from a wide range of contributors, including Academicians and faculty members, Research scholars and doctoral candidates, Legal practitioners and advocates Students (undergraduate and postgraduate), Policymakers and government officials, Industry professionals and IP practitioners, Members of the judiciary, Technology and innovation professionals.

IMPORTANT DATES

Event	Date
Last Date for Submission of Abstracts	Sep 5, 2026
Communication of Abstract Selection/Rejection	Within 15 days of abstract submission
Last Date for Submission of Full Papers	Oct 1, 2026
Tentative Date of Publication of the Journal	Jan 2027

PUBLICATION ETHICS

The Journal adheres to the highest standards of publication ethics. The following policies apply:

Plagiarism: All manuscripts will be checked for plagiarism using appropriate software. Manuscripts with significant plagiarism will be rejected immediately. Plagiarism below 10% is permitted.

Data Fabrication and Falsification: Authors must ensure the accuracy and integrity of their data. Data fabrication or falsification will result in rejection and potential reporting to the author's institution.

Conflict of Interest: Authors must disclose any potential conflicts of interest that could influence their research or its interpretation.

Authorship Credit: All authors must have made substantial intellectual contributions to the research. Proper credit must be given to all individuals who contributed to the work.

Acknowledgment: Authors must acknowledge all individuals and organizations that provided support for the research.

COPYRIGHT AND LICENSING

Authors retain copyright of their work but grant the Journal the right of first publication.

Authors are responsible for obtaining all necessary permissions for any third-party material used in their manuscript.

SUBMISSION CHECKLIST

Authors are requested to ensure the following before submitting:

- Manuscript is within the word limit (5,000-8,000 words inclusive of footnotes and abstract).
- Abstract is included and is within 300 words. Keywords (5-7) are provided.
- Formatting guidelines have been strictly adhered to. OSCOLA 4th Edition citation style has been followed. Only footnotes have been used; no substantive footnoting.
- Declaration of originality has been prepared.
- Cover page with author details has been prepared (for full paper submission). Manuscript has been blinded for double-blind peer review (for full paper submission).
- All co-authors have consented to the submission.

IMPORTANT NOTES

- All submitted manuscripts will undergo a rigorous double-blind peer review process.
- The decision of the Editorial Board and reviewers shall be final and binding.
- The Journal reserves the right to make editorial changes to accepted manuscripts.
- The authors are solely responsible for the views expressed in their papers.
- The Journal does not charge any submission or publication fees (unless otherwise specified).
- The organizers are not responsible for any plagiarism or copyright infringement in the submitted papers.

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